



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 187 Dispur, Tuesday, 2nd September, 2014, 11th Bhadra, 1936 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 2nd September, 2014

No. LGL.21/2002/171.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. VI OF 2014

(Received the assent of the Governor on 30th August, 2014)

THE ASSAM AMUSEMENTS AND BETTING TAX (AMENDMENT) ACT, 2014

AN ACT

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble.

Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act VI
of 1939.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :-

Short title, extent and commencement.	1.(1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 2014.
	(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 2.

2. In the principal Act, in section 2, in clause (8), for the existing sub-clause (iv), following shall be substituted, namely :-

“(iv) in-relation to a cable service,-

(a) a multi system operator (MSO) who provides cable service through a cable television network and otherwise controls or is responsible for the management and operation of a cable television network ;

(b) owner of an hotel ;”.

S. M. BUZAR BARUAH,
Secretary to the Government of Assam,
Legislative Department, Dispur.